

**HIGH COURT FOR THE STATE OF TELANGANA**

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**ARRANGEMENTS FOR THE SITTING OF THE HON'BLE JUDGES  
DURING THE SANKRANTHI VACATION, 2022  
(FROM 10-01-2022 TO 12-01-2022) on 12.01.2022**

<b>S.No.</b>	<b>Hon'ble Bench</b>	<b>Subjects</b>	<b>Court Hall No.</b>
1.	Hon'ble Sri Justice B.Vijaysen Reddy  and Hon'ble Sri Justice N. Tukaramji  (At 10.30 a.m.)	All Division Bench matters including Habeas Corpus Petitions	<b>30</b>
2.	Hon'ble Sri Justice B. Vijaysen Reddy (After Bench work)	<b>Writ Petitions (WPs) Non-Service matters of—</b> Mines, Industries and Commerce, Education, Universities, Transport, Roads and Buildings, General Administration Department, Revenue, Urban Land Ceiling, Land Reform Cases, Social Welfare & Tribal Welfare, B.C. Welfare & Minority Welfare, Civil Supplies & Essential Commodities, Food, Agriculture & Market Committee, State Corporations and Undertakings, Khadi Board, Legal Metrology, Irrigation & Command area Development, Forest, Fisheries & Animal Husbandry, Energy, Environment, Science & Technology Departments, Finance & Planning, Home, Excise, Law & Legislative Departments, Cases relating to Commercial Division and---  <b>Subjects not assigned to any other Court.</b>	<b>30</b>
3.	Hon'ble Sri Justice N. Tukaramji (After Bench work)	All Civil and Criminal Matters	<b>27</b>
4.	Hon'ble Smt. Justice P. Madhavi Devi  (At 10.30 a.m.)	<b>Writ Petitions (WPs) Non-Service matters of-</b> Municipalities and Urban Development, Panchayat Raj and Rural Development, Endowments, Factories, Labour matters, Employment Generation, Training and Youth Services & Sports, Cooperative Societies, Land Acquisition, Central Government Undertakings, Central Government Corporations, Departments of Central Government, Medical, Health and Family Welfare, Tirumala Tirupathi Devasthanams, Women Development and Child Welfare, Right to Information Act and Housing Department.	<b>31</b>

**Note:**

1. All lunch motions relating to matters detailed at Sl.No.1 shall be moved before **Court Hall No.30** of the **Hon'ble Sri Justice B.Vijaysen Reddy, Senior Vacation Judge**, at 10.00 a.m. on 12.01.2022.
2. All lunch motions relating to matters detailed at Sl.No.2 shall be moved before **Court Hall No.30** of the **Hon'ble Sri Justice B. Vijaysen Reddy** at 10.00 a.m. on 12.01.2022.
3. All lunch motions relating to matters detailed at Sl.No.3 shall be moved before **Court Hall No.27** of the **Hon'ble Sri Justice N. Tukaramji** at 10.00 a.m. on 12.01.2022.
4. All lunch motions relating to matters detailed at Sl.No.4 shall be moved before **Court Hall No.31** of the **Hon'ble Smt. Justice P. Madhavi Devi** at 10.00 a.m. on 12.01.2022.
5. Matters relating to the above subjects will be entertained only if the impugned Order is passed on or after **24<sup>th</sup> December, 2021**.
6. No writ petitions and criminal petitions filed to quash FIR/Charge sheets and relaxation of conditions of bail/modification petitions/petitions seeking extension of interim orders in pending matters will be entertained during Sankranthi Vacation, 2022.
7. Regular Bail applications will be entertained only if rejection order(s) refusing/dismissing the bail by the Magistrate and Sessions Judge/Additional Sessions Judge are filed along with the bail applications.
8. Writ Petition(s) relating to the service matters will not be entertained during Sankranthi Vacation, 2022.
9. Writ Petition(s) relating to Stamps and Registration will not be entertained.
10. No letter/petition for withdrawal of cases will be entertained.
11. Routine matters will not be taken up during vacation, except with the permission of the Hon'ble Senior Vacation Judge.
12. No pending cases will be taken during vacation except those cases with a specific order to post during the vacation.

//BY ORDER//

Date: 08.01.2022.

  
VACATION OFFICER.